

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 27230 of 2013

(Arising out of Order-in-Original No. 21/2012-13 dated 09.04.2013 passed by the Commissioner Central Excise and Service Tax (Adjudication), Bangalore.)

M/s. Yunus Zia

No.150, Diamond District,
Tower B, Penthouse,
Old Airport Road,
Bangalore - 560 002.

Appellant(s)

VERSUS

**The Commissioner of Service
Tax, Bangalore Service Tax
Commissionerate,**

No. 16/1, V floor, S.P. Complex,
Lalbagh Road,
Bangalore - 560 027.

Respondent(s)

APPEARANCE:

Ms. Suja A.K, Advocate for the Appellant.

Mr. Rajashekar B.N.N., Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 22001 / 2025

DATE OF HEARING: 12.12.2025

DATE OF DECISION: 12.12.2025

PER : DR. D.M. MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Rv